

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 948/89
~~TXXXXXX~~

198

DATE OF DECISION 6.6.1990

Shri K. Paul Vincent **Petitioner**

Shri R. Arumugam **Advocate for the Petitioner(s)**

Versus

Chief Engineer, Western Zone **Respondents**
C.P.W.D. Bombay & Anr.

Shri V.S. Masurkar **Advocate for the Respondent(s)**

CORAM

The Hon'ble Mr. M.Y. Priolkar, Member (A)

The Hon'ble Mr. D.K. Agrawal, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

DA.NO. 948/89

Shri K.Paul Vincent

... Applicant

vs.

Chief Engineer, Western Zone,
C.P.W.D., Bombay & anr.

... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar
Hon'ble Member (J) Shri D.K.Agrawal

Appearance

Mr. R.Arumugam
Advocate
for the Applicant

Mr.V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 6.6.1990

(PER: D.K.Agrawal, Member (J))

The case of the applicant is that the Departmental Promotion Committee recommended the promotion of the applicant on the post of Enquiry Clerk on 15.6.1957. Thereafter, he made repeated representations but not provided with the post of Enquiry Clerk in pursuance of the recommendations of the Departmental Promotion Committee. In view of the decision of Hon'ble Supreme Court in the case of S.S.Rathore v. State of Madhya Pradesh, AIR 1990 SC 10, repeated representations do not save limitation. The case of the applicant is barred by limitation. It is accordingly rejected with no order as to costs.

D.K. Agrawal
(D.K. AGRAWAL)
MEMBER (J)

M.Y. Priolkar
(M.Y. PRIOLKAR)
MEMBER (A)